

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1046
ANSWERED ON:27.07.2001
CUSTOMS OFFICIAL NEXUS WITH EXPORTERS
BALIRAM

Will the Minister of FINANCE be pleased to state:

(a) whether the attention of Government has been drawn to the news-item captioned `Mitti ko sona wa sona ka mitti banane ka custom vibhag ke karnama`. `Do Niryatak Firmon se sathganth ker kroron ka choona lagaya` appearing in `Dainik Jagron` New Delhi dated 2 July,2001;

(b) if so, the reaction of the Government thereto;and

(c) the action taken so far or proposed to be taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GINGEE N.RAMACHANDRAN)

(a) Yes, Sir.

(b) & (c) : Delhi Customs have made out a case of wrong availment of DEPB credit to the tune of Rs. 1.69 crore by misdeclaring the true nature of export product by 2 firms, namely M/S Mangli Impex Ltd. and M/S J.K. Impes. Based on the investigation and retesting of some of the samples of export goods which had been drawn before export, it was found that the export goods declared as Calcium Stearate were actually Calcium Carbonate for which the DEPB benefit claimed was not admissible. The Director and proprietor of the firms was arrested by the Customs and later on remanded to judicial custody by the Addl. Chief Metropolitan Magistrate, New Delhi with directions to get the matter investigated by the CBI including the involvement of officers of Customs as well as Central Revenue Control Laboratory. In pursuance to the court directive the matter has been referred to CBI, who in turn have registered a case under Section 120 B of IPC read with Section 420 of IPC and section 13(2) read with 13 (1) (d) of Prevention of Corruption Act. Investigations are in progress and necessary further action against the offenders will be taken as per provisions of Law on completion of investigations.